[Shri N. K. P. Salve]

degrade religion itself and I hope, Madam, that the Government now realises that the time has come for it to act. So far as the great Sikh community is concerned, we must be ever willing to see that, whatever their demands are, we a're willing to consider them and to concede whatever is reasonable. Let the message be sent. Mr. Home Minister, at long last that EO far as those people who are indulg. ing in mindless violence are concerned, those people who are indulging in ruthlessly killing the innocent people, innocent men, women and children, that you are not going to compromise in any manner whatsoever and you will unleash on them a very sold thing as a result of which those people would find themselves stifled from indulging in this kind of inhuman activities. Let this message be sent, Mr. Home Minister. Enough is enough. You went there, the Prime Minister went there. Madam, what was said? It was said that he was going there and that he WES going to apply the balm on the wounds. Very good. Plenty of good talk, plenty of platitudes, plenty of sanctimonious humbug. But what has happened ultimately? Can he go there now in the same way? No. He cannot go today It is because one thing is very clear. If you want to get rid of terrorism, please do not sit across the table and think that you can get rid of terrorism across the table. If you want to get T1& "of terrorism, you have to keep on fighting it till the end. Practise fighting terrorism till the end and they will come down to the table. For 75 years terrorism has been going on. The IRA terrorism has been going on for 75 years and the history of terrorism is a witnessi to the fact that terrorism cannot be solved across the table. Mr. Home Minister, vou better know this, and the terrorists must not think that this is a weak government, that this, is a minority Government, which has come into the Centre and which is incapable of treating them the way they deserve to be treated. For god's sake

let a proper message be sent to them: "One thing we want to make clear and that is that, come what may, we will hold elections in Punjab after six months' time and those who are going to stand in the way of holding the elections will be treated as the worst type of criminals against our Constitution, ageinst our democracy. " Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Before I call the next speaker, I have to mention one thing. The Leader of the House was detained in the Lok Sabha and, so, he could not take the oath. If the House agrees, he can take the oath.

SOME HON. MEMBERS; All right.

LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY); I apologise to the House that I was not here at 11 o'clock since I was in the other House.

SHRI ATAL BIHARI VAJPAYEE: We accept his apology, Madam.

MEMBER SWORN

36. SHRI M, S, GURUPADASWAMY (Uttar Pradesh).

NOMINATION OF THE LEADER OF THE HOUSE

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have to inform the House that the Prime Minister has nominated Shri M S. Gurupadaswamy as the Leader of the House.

SHRI N. K. P. SALVE (Maharashtra): Madam. I on my own behalf and on behalf o f my party extend the heartiest felicitations to the newly elected Leader of the House and we wish him all the best and we expect of him adherence to all the noVms and courtesies to which he has been used all these years.

THE LEADER OF THE HOUSE (SHRI M. S, GURUPADASWAMY): I reciprocate the sentiments expressed by my flriend, Shri Salveji. I will try my best, in my own humble way, to uphold the dignity and all the norms and standards of this House. I hope if there are any failings, my friends here on this side will forgive me, but I will try my best.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh); Madam, why is the Leader of the Opposition not present at this moment?

SHRI N. K. P SALVE; Let Mr. Vajpayee be the Opposition Leade'r!

THE CONSTITUTION (SIXTY-FIFTH AMENDMENT) BILL, 1990—COntd.

SHRI KAMAL MORARKA (Rajasthan); Madam, though I also rise to support the Bill, I would like to meet a few points raised by Mr. Salve. On Punjab, on the substantive Punjab situation, I think it is an all-party consensus that elections should be held as soon as possible, and it is with a very heavy heart that a decision has been taken to again postpone the elections by six months and the Members have expressed on the other side that this is the last time this should be done. Well, in any case, President's rule cannot be extended unless there is a consensus on both sides. So on that account I feel that there should be no fear. On the substantive issue of Punjab, I have to only say this. About what Mr. Salve has said regarding Mr. Simranjit Singh Mann, I will come to it later. Now, T come to the other two points raised by Mr. Salve. These are very important from the constitutional point of view. The first is suspension of the rule and Mr. Salve made the point that suspension of rule should be made in very extreme circumstances. He has quoted Pandit Jawaharlal Nehru. I wholeheartedly agree with him that suspension of rule should be done as an extreme exception. Now, I want put it to Mr. Salve that in the constitutional history and in the parliamentary history of this country, if there is one fit case where a rule could be suspended, I think, it is this. That is, when there is a consensus from all sides to make a constitutional amendment and due to lack of majority it has fallen through, when all sides of the House are supporting the amendment, I think, it is a fit case in order. that the same Bill could be brought in the same Session. I would like to make the matter clear befo're the House that the Rajya Sabha passed a Bil! and sent it to Lok Sabha. Lok Sabha, in its collective wisdom, did not pass that Bill, due to whatever reasons. Lok Sabha also in its collective wisdom, has suspended the rule, allowed the introduction of an identical bill and passed it and then sent it to this House. As far as this House is concerned, that is where the matter stands why that Bill fell through there, who was present and who was ebsent, frankly our House is not competent to go into that. It was not a good trend that you were setting in the mo'rning while asking and the Home Minister reeling out the figures who were present and absent in that House. These matters should be discussed outside the House. The Opposition is fully within its right to exploit this point that the Government did not muster enough strength to get that Bill passed, but this should not form subject matter of this House,.. {Interruptions}

SHRI G. SWAMINATHAN (Tamil Nadu); We are now discussing this Bill. I think it is not right to say that we should not discuss this matter. Unless the matter comes he're, we will not do. The reason is that the Bill has been passed and because of this we are taking this matter.. (Interruptions)...

SHRI KAMAL MORARKA; This is my view and I want to deal with... (Interruptions)... what Mr. Salve was mentioning about Articles 368 and 356. I do not want to teach Mr. Salve ths law because I have learn most of my